

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
Principal Sessions Judge
Thursday, the 11th day of August, 2022**

CrI.M.P.No.14285/2022

in

D.2, Anna Salai P.S. Crime No.150/2022

Rajesh @ Rakki

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
D.2, Anna Salai Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. P. Sundararajan, P. Hariganesh, Counsel for the petitioner and of CPP for the respondent and upon hearing them, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 15.6.2022 for the offence punishable under Section 174(3) Cr.P.C. @ Sec.302 IPC in Crime No.150/2022 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that this petitioner is innocent. He is noway connected with the alleged offence. He has been falsely implicated in this case. A2 and A4 were granted bail by the Hon'ble High Court on 4.8.2022 in CrI.O.P.No.18392/2022. The petitioner is in custody from 15.6.2022 and hence, prays for granting bail.

4. On the other hand, the learned CPP submits that totally 4 accused involved in this case. This petitioner is A3. Initially the case was registered u/s.174(3) Cr.P.C. During investigation it came to light that when the petitioner and other accused were consuming beer along with the deceased, the deceased tried to misbehave with A1/Rosy, due to which, there arose quarrel between them and the accused

including this petitioner assaulted the deceased with beer bottle and wooden log and murdered him and the section was altered into 302 IPC. The petitioner is having 4 previous cases. Investigation is pending and thus objects granting bail.

5. The petitioner is in custody for the past 58 days. Major portion of the investigation might have been completed by this time. According to learned CPP, the petitioner is having 4 previous cases. However, considering the fact that co-accused were granted bail by the Hon'ble High Court and the duration of custody, this court is inclined to grant bail to the petitioner on condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned II Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the Judicial Magistrate No.I, Chengalpattu daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today in the open Court.

Principal Sessions Judge

Copy to :

1. Learned II Metropolitan Magistrate, Chennai.
2. Learned Judicial Magistrate No.I, Chengalpattu.
3. The Superintendent, Central Prison, Puzhal.

nmk Crl.M.P.No.14285/2022

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
Principal Sessions Judge
Thursday, the 11th day of August, 2022**

CrI.M.P.No.14406/2022

in

N.2, Kasimedu P.S. Crime No.133/2022

Madhan Kumar

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
N.2, Kasimedu Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. K. Devaraj, K. Subash, S. Kaviarasu, Counsel for the petitioner and of CPP for the respondent and upon hearing them, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 24.6.2022 for the offence punishable under Section 294(b) and 307 IPC in Crime No.133/2022 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that this petitioner is innocent of the offence. The defacto complainant is the mother-in-law of the petitioner. There exists dispute between the petitioner and his wife. An exaggerated complaint has been given. Injured has been discharged from the hospital. The petitioner has no bad antecedent. The petitioner is in custody from 24.6.2022. Hence, prays for granting bail.

4. On the other hand, learned CPP submits that on the date of occurrence, this petitioner picked up quarrel with his wife and abused her. When it was questioned by the defacto complainant, the accused assaulted her with broken bottle. The victim sustained injury on the face, right side chest and on her back shoulder. She was admitted to the hospital and later discharged. He further submits that this petitioner is a habitual offender

and he is having 9 previous cases. If he is released on bail, he will again indulge in similar nature of crime. Earlier petition was dismissed on 2.8.2022 and there is no change of circumstance. Hence, he seriously objects the grant of bail.

5. Considering the nature of offence, bad antecedents of the petitioner and the objection raised by the CPP, this court is not inclined to grant bail to the petitioner at present.

6. Petition is dismissed.

Delivered by me in open court today.

Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
Principal Sessions Judge
Thursday, the 11th day of August, 2022**

Crl.M.P.Nos.14408 and 14411 of 2022

in

D.2, Anna Salai P.S. Crime No.132/2022

Saruhasan

.. Petitioner/Accused in
Crl.M.P.No.14408/2022

M. Rasul Mohammed Anifa

.. Petitioner/Accused in
Crl.M.P.No.14411/2022

Vs.

State Rep. by
The Inspector of Police,
D.2, Anna Salai Police Station,
Chennai.

..Respondent/Complainant in
both the petitions.

Both the petitions are coming on this day before me for hearing in the presence of M/s. R Saritha, M. Reena, F. Aslam, Counsel for the petitioner in Crl.M.P.No.14408/2022 and of M/s. K. Panjamurthy, M. Arunchori, M. Varundev, Lalith R. Nevathithan, Counsel for the petitioner in Crl.M.P.No.14411/2022 and of CPP for respondent in both the petitions and upon hearing them, this Court delivered the following :

COMMON ORDER

1. The petitioner in Crl.M.P.No.14408/2022, who was arrested on 15.7.2022 and the petitioner in Crl.M.P.No.14411/2022, who was surrendered before the XVI M.M. GT., on 4.7.2022 and remanded to judicial custody on the same day for the offence punishable under Sections 395 and 397 of IPC in Crime No.132/2022 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioners submits that petitioners are innocent. They are noway connected with the alleged offence. Petitioners' name do not find a place in the FIR. They have been falsely implicated in this case. The recovery is only from A1. The

petitioner in CrI.M.P.No.14408/2022 is in custody from 15.7.2022 and the other petitioner in CrI.M.P.14411/2022 is in custody from 15.7.2022 and hence prays for granting bail.

4. On the other hand, learned CPP submits that totally 8 accused involved in this case. Saruhasan is A2. M. Rasul Mohammed Anifa is A6. This petitioners along with other accused followed the defacto complainant in two wheelers and snatched the bag containing cash Rs.3 lakhs from him and also attacked him with iron rod. The victim sustained injury on his right hand and shoulder. Out of stolen amount, only a sum of Rs.21,700/- and one two wheeler has been recovered. Investigation is pending and co-accused are yet to be secured. He further submits that the accused, Saruhasan is having 6 previous cases and M. Rasul Mohammed Anifa is having 7 previous cases. If the petitioners are released on bail, there is every possibility hampering of investigation. Earlier petition filed by A6 was dismissed on 3.8.2022 and there is no change of circumstance. He seriously objects granting bail.

5. The allegation against the petitioners is that they along with other accused robbed a sum of Rs.3 lakhs from the defacto complainant and assaulted him. According to learned CPP, major amount is not yet recovered, investigation is pending and co-accused are yet to be secured. Considering the nature of offence, the amount involved in this case, the fact that investigation is pending, the bad antecedents of the petitioners and the serious objection raised by learned CPP, this court is not inclined to grant bail to the petitioners.

6. Hence, both the petitions are dismissed.

Delivered by me today in the open Court.

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
Principal Sessions Judge
Thursday, the 11th day of August, 2022**

CrI.M.P.No.14412/2022

in

R.1, Mambalam P.S. Crime No.153/2022

Saju Moan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
R.1, Mambalam Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. S. Vellidoss and M. Gopalakrishnan, Counsel for the petitioner and of CPP for respondent and upon hearing them, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 4.8.2022 for the offence punishable under Section 328 IPC r/w 24(1) of COTP Act 2003 in Crime No.153/2022 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. He has been falsely implicated in this case. No property has been recovered from this petitioner. The petitioner has no bad antecedents. Co-accused was granted bail by this court on 10.8.2022 in CrI.M.P.No.14290/2022. The petitioner is in custody from 4.8.2022 and prays for granting bail.

4. On the other hand, learned CPP submits that totally 3 accused in this case. This petitioner is A2. This petitioner along with other accused indulged in selling banned tobacco products and supplied the same to various parts in Chennai. At the time of search conducted by the police, this petitioner along with others were found in possession of 30.800 kg of banned tobacco products worth about Rs.1 lakh and cash Rs.4000/- towards the sale proceeds of the tobacco products. It is a recent occurrence. Investigation is

pending. This petitioner is having two previous cases. Learned CPP further submits that being a woman, co-accused was considered for granting bail and this petitioner cannot claim parity with her. Thus, seriously objects granting bail.

5. The petitioner was arrested only on 4.8.2022. Considering the nature of offence, the quantity of tobacco products seized from the accused, bad antecedents of the petitioner, short duration of custody, the fact that investigation is pending and the serious objection raised by learned CPP, this court is not inclined to grant bail to the petitioner at present.

6. Petition is dismissed.

Delivered by me in open court today.

Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
Principal Sessions Judge
Thursday, the 11th day of August, 2022**

CrI.M.P.No.14413/2022

in

S.C.No.192/2022

(on the file of I Additional Sessions Court, Chennai)

in

R.4, Pandy Bazaar P.S. Crime No.1075/2002

R. Ramakrishnan

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
R.4, Pandy Bazaar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of Mr. A. Abdul Rahman, Counsel for the petitioner and the CPP for respondent, and upon hearing them, this Court delivered the following:

ORDER

1. The petitioner, who was arrested on 13.6.2022 for the offence punishable under Section 302, 397, 380, 449, 392 r/w 120B & 506(ii) IPC in Crime No.1075/2002 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. He has been arrayed as A3 based on the confession statement of co-accused. The respondent police has filed charge sheet by showing this accused in the absconding column and the same was taken on file in P.R.C.No.86/2002. Subsequently, the case has been split up in P.R.C.No.109/2002 for A2 and A3. Thereafter, the case was split up in P.R.C.No.120/2011 as against this petitioner. The petitioner is not aware of the case against him. Only at the time of arrest, he came to know about the registration of the case against him. S.C No.407/2011 was conducted as

against A1 and A2 and it was ended in acquittal. This petitioner is in custody from 13.6.2022 and hence, prays for granting bail.

4. The case of the prosecution is that this petitioner along with two other accused trespassed into the deceased house murdered him and stolen away cash Rs.20 lakhs, 5 sovereigns of gold ornaments and one Camera.

5. According to CPP, it is a case of murder for gain. Totally 3 accused involved in this case and this petitioner is arrayed as A3. Occurrence took place in the year 2002. But, the petitioner was absconded for the past 20 years and now only the respondent police is able to arrest the petitioner after much effort. Due to the absence of the petitioner, the case has been split up in PRC.No.120/2011 against this petitioner and after arrest of the petitioner, the case has been committed to Court of Sessions and is pending in S.C.No.192/2022 on the file of the I Additional Sessions Court, Chennai and the prosecution is taking steps to conduct speedy trial. The petitioner cannot seek grant of bail on the ground that the case against the co-accused ended in acquittal. If he is released on bail, again, there is every possibility of his abscondence. Hence, he seriously objects the grant of bail.

6. It is a case of murder for gain. Occurrence had taken place in the year 2002. This petitioner was absconded for the past 20 years and only on 13.6.2022 he was arrested. Due to the absence of the petitioner, the case has been split up against this petitioner in PRC.No.120/2021 and the same has been committed to the Court of Sessions only on 13.6.2022 after the arrest of the petitioner and is pending in S.C.No.192/2022. Under these circumstances, considering the nature of offence, stage of the case and the objection raised by the CPP, this court is not inclined to grant bail to him.

7. Petition is dismissed.

Delivered by me today in the open Court.

nmk

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
Principal Sessions Judge**

Thursday, the 11th day of August, 2022

Crl.M.P.No.14414/2022

in

H.6, R.K.Nagar P.S. Crime No.466/2022

1. Devi
2. Babu
3. Suresh

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
H.6, R.K. Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. M. Illiyas, A. Venkateswara Babu, M. Mohamadhu Ajar, Counsel for the petitioners and of CPP for respondent and upon hearing them, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 2.8.2022 for the offence punishable under Section 294(b), 323, 307 and 506(ii) IPC in Crime No.466/2022 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioners submits that petitioners are innocent. They are no way connected with the alleged offence. They have been falsely implicated in this case. Injured has been discharged from the hospital. Co-accused was granted bail by this court in Crl.M.P.No.14208/2022 dated 8.8.2022. This petitioners are in custody from 2.8.2022 and hence, prays for granting bail.

4. On the other hand, learned CPP submits that totally 4 accused. These petitioners are A1 to A3. During the course of wordy quarrel between A1/Devi and the defacto complainant, these petitioners/accused joined A1 and all of them attacked the defacto complainant using knife and caused multiple cut injuries on her face and chest. Victim was admitted to the hospital and after 3 days of treatment, she has been discharged.

Investigation is pending. He further submits that the 2nd petitioner is having 2 previous cases and 3rd petitioner is having 4 previous cases and the 1st petitioner has no previous case. Thus, he objects the grant of bail.

5. The petitioners are in custody for the past 10 days. Though it is reported that the petitioners 2 and 3 are having previous cases, as far as this case is concerned, injured has been discharged from the hospital and the co-accused was already granted bail by this court. Considering the above facts and the duration of custody, this court is inclined to grant bail to the petitioners on condition.

6. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) each with two sureties each for a likesum to the satisfaction of the learned XV Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioners shall appear before the respondent police daily at 10.00 a.m. until further orders.

(c) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioners shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioners in accordance with law as if the conditions have been imposed and the above petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today in the open Court.

Principal Sessions Judge

Copy to :

1. Learned XV Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

nmk

Crl.M.P.No.14414/2022

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
Principal Sessions Judge
Thursday, the 11th day of August, 2022**

Crl.M.P.No.14420/2022

in

B.2, Esplanade P.S. Crime No.245/2022

Chandru

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
B.2, Esplanade Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. S. Apunu, R. Kamesh, K. Subburaj, Counsel for the petitioner and of CPP for respondent and upon hearing them, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 17.7.2022 for the offence punishable under Section 341, 294(b), 324, 506(ii) IPC @ Sec.341, 294(b), 324, 307, 336, 427, 506(ii) of IPC in Crime No.245/2022 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that petitioner is innocent. He is noway connected with the alleged offence. He has been falsely implicated in this case. Injured has been discharged from the hospital. Co-accused were granted bail by this court on 2.8.2022. The petitioner is in custody from 17.7.2022 and prays for granting bail.

4. On the other hand, learned CPP submits that due to previous enmity, this petitioner along with other accused attacked the defacto complainant's husband using knife. The victim sustained injury on the head and after taking treatment discharged from the hospital. The petitioner is having three previous case. Investigation is pending. He objects granting bail.

5. The petitioner is in custody for the past 26 days. The period for taking custodial interrogation is over. According to learned CPP, the petitioner is having three previous cases. However, as far as this case is concerned, injured has been discharged from the hospital and co-accused were already enlarged on bail. Considering the above facts and the duration of custody, this court is inclined to grant bail to the petitioner on condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned VII Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.00 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today in the open Court.

Principal Sessions Judge

Copy to :

1. Learned VII Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal.

nmk

Crl.M.P.Nos.14420/2022

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
Principal Sessions Judge
Thursday, the 11th day of August, 2022**

Crl.M.P.No.14422/2022

in

B.1, North Beach P.S. Crime No.1541/2021

Deepanchakravarthi @ Dinesh

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
B.1, North Beach Police Station,
Chennai.

..Respondent/Complainant.

The above petition is coming on this day before me for hearing in the presence of M/s. D. Prasanna Kumar, A. Divya Bharathi, I. Pandia Rajan, Counsel for the petitioner and of CPP for respondent and upon hearing them, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 19.5.2022 for the offence punishable under Section 392 of IPC in Crime No.1541/2021 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. Petitioner's name do not find a place in the FIR. Only to close the pending FIR, the petitioner has been falsely implicated in this case. Co-accused was granted bail by this court in Crl.M.P.No.10216/2022 on 22.6.2022. The petitioner is in custody from 19.5.2022 and hence, prays for granting bail.

4. On the other hand, the learned CPP submits that this petitioner along with another accused, who came in a Car dashed against the defacto complainant's two wheeler and tried to snatch the bag containing cash and also i-phone from him, which was thwarted by the defacto complainant. When the defacto complainant tried to escape from the place, the accused had stolen his two wheeler and flee from the place. There is CCTV footage to connect the accused with the crime. Two wheeler has been recovered. Though the occurrence took place during November 2021, the petitioner was absconding and he was arrested only on 19.5.2022. The petitioner is having 8 previous cases and he cannot claim parity with that of the co-accused who has lesser number of previous cases to his

credit. Earlier petition was dismissed on 25.7.2022 and there is no change of circumstance Hence, he objects granting bail.

5. As reported by learned CPP, the petitioner is having 8 previous cases. Considering the antecedents of the petitioner, earlier petition was dismissed on 25.7.2022. No change of circumstance was brought to the knowledge of this court. Under these circumstances, this court is not inclined to grant bail to the petitioner.

6. Hence, the petition is dismissed.

Delivered by me today in the open Court.

nmk

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
Principal Sessions Judge
Thursday, the 11th day of August, 2022**

Crl.M.P.No.14424/2022

in

R.7, K.K. Nagar P.S. Crime No.127/2022

Nishanth

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
R.7 K.K. Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. J. William Shakesphere, V. Ravi, Counsel for the petitioner and of CPP for respondent and upon hearing them, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 25.3.2022 for the offence punishable under Section 341, 294(b), 324, 307 and 506(ii) IPC in Crime No.127/2022 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. Being the friend of A1, he has been falsely implicated in this case. The petitioner has no bad antecedent. Injured has sustained only minor injuries and has already been discharged from the hospital. Co-accused were already enlarged on bail by this court as well as by the Hon'ble High Court. Investigation is completed and charge sheet has been filed in this case. The petitioner is in custody from 25.3.2022. Hence, prays for granting bail.

5. On the other hand, learned CPP submits that totally 3 accused involved in this case. This petitioner is A2. On 22.3.2022, at about 10.50 A.M. while the defacto complainant was travelling in a car along with his superior officer and when the car came

near Wow Momo Restaurant, near Ashok Pillar, this petitioner along with other accused came in a motor bike blocked the way of the defacto complainant's vehicle by arguing among themselves. When the defacto complainant came out of the car and questioned the act of the accused, they have attacked the defacto complainant with a knife and due to which he sustained injuries and 8 sutures were made. However, he submits that injured has been discharged from the hospital. The petitioner has no previous case. Investigation is completed and charge sheet has been filed in this case.

6. The petitioner is in custody for more than 4 months. Investigation is over. Charge sheet has been filed in this case. A1 and A3 were already been granted bail by this court as well as by the Hon'ble High Court. The petitioner has no previous case. Considering all the above facts and duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

7. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XXIII Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.00 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today in the open Court.

Principal Sessions Judge

Copy to :

1. The XXIII Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal.

nmk

Crl.M.P.No.14424/2022

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
Principal Sessions Judge
Thursday, the 11th day of August, 2022**

CrI.M.P.No.14426/2022

in

P.2, Otteri P.S. Crime No.695/2022

Syed Aasif

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P.2, Otteri Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. S. Muralidaran, U. Yuvaraj, M. Elayakumar, A. Vinoth Kumar, Counsel for the petitioner and of CPP for respondent and upon hearing them, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 5.8.2022 for the offence punishable under Section 328 IPC and Sec.24(1) of COTPA Act 2003 in Crime No.695/2022 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He has not committed any offence as alleged by the prosecution. False case has been foisted on him for statistical purpose. He is in custody from 5.8.2022 . Hence, prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner was found in possession of 1 Kg banned tobacco products. It is a recent occurrence. Investigation is pending. However, he submits that the petitioner has no previous case.

5. The petitioner is in custody for the past 7 days. Property has been recovered and no one was hospitalized due to the consumption of contraband. According to learned CPP, this petitioner has no previous case. Considering the fact that entire property has been seized, the fact that the petitioner is a first offender and also the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.00 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today in the open Court.

Principal Sessions Judge

Copy to :

1. Learned X Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal.

nmk

CrI.M.P.No.14426/2022

CrI.M.P.No.14427/2022 in

G.2, P.S. Crime No.171/2022

Dated: 11.8.2022

Order Pronounced

It is represented by the learned CPP that this petitioner has already been granted bail by this court in CrI.M.P.No.13747/2022 dated 3.8.2022.

Recording the submission of learned CPP, this petition is dismissed.

P.S.J.

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
Principal Sessions Judge
Thursday, the 11th day of August, 2022**

Crl.M.P.No.14429/2022

in

K.1, Sembium P.S. Crime No.513/2022

B. Nandakumar

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
K.1, Sembium Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. Y. Dhanasekar, V. Muthupandi, Counsel for the petitioner and of CPP for respondent and upon hearing them, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 25.7.2022 for the offence punishable under Section 306 IPC in Crime No.513/2022 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that this petitioner is innocent. He is not responsible for the suicide committed by his wife. There is no dowry demand as alleged. He has not committed any offence as alleged by the prosecution. He has two children and he is the only person to take care of them. The petitioner is in custody from 25.7.2022 and prays for granting bail.

4. On the other hand, learned CPP submits that the petitioner is the husband of the deceased. They had two children. Often, the petitioner along with his family members harassed his wife. On the date of occurrence, during the course of wordy quarrel, this petitioner and his family members humiliated the victim questioning the genuineness of the jewels and also tortured her. Unable to bear the torture, she had committed suicide. It is an unnatural death occurred within 7 years of the marriage. Prima facie the doubt is against the husband, the petitioner herein. RDO enquiry is pending. Postmortem reported is awaited.

Investigation is at an early stage. If the petitioner is released on bail, there is every chance of tampering the witnesses. Hence, he objects the grant of bail.

5. Considering the gravity of offence, the allegation against the petitioner, the stage of the investigation and short duration of custody, this court is not inclined to grant bail to the petitioner at present.

6. Petition is dismissed.

Delivered by me today in the open Court.

Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
Principal Sessions Judge
Thursday, the 11th day of August, 2022**

Crl.M.P.No.14430/2022

in

C.1 Flower Bazar P.S. TIW Crime No.66/2022

Kamalraj

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
Traffic Investigation Wing,
C1, Flower Bazar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. M. Nithiyavel, R. Mukesh Kannah, M. Kokila, G. Kameshwaran, Counsel for the petitioner and of CPP for respondent and upon hearing them, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 2.8.2022 for the offences punishable under Section 354, 308 of IPC and Sec. 184, 185 of M.V. Act in Crime No.66/2022 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. The petitioner drove his vehicle in a minimum speed. He has not committed any offence as alleged. A false complaint has been lodged. Injured has been discharged from the hospital. The petitioner is in custody from 2.8.2022 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner under the influence of alcohol drove his Auto in a rash and negligent manner and when the defacto complainant, a Traffic Head Constable, who was on her duty tried to stop him, he raised the Auto and ran over her leg and also pulled her shirt, due to which, she fell down and sustained injury on the left leg. He further submits that it is a recent occurrence.

Investigation is pending. The petitioner is having two previous cases and thus seriously objects granting bail.

5. It is a case of drunken driving. The petitioner under the influence of alcohol drove his Auto in a rash and negligent manner and dashed against the traffic Head Constable and caused injury. It is a recent occurrence. The petitioner was arrested only on 2.8.2022. According to learned CPP, investigation is pending and the petitioner is having 2 previous cases. Considering the nature of offence, short duration of custody and the fact that investigation is pending, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today in the open Court.

Principal Sessions Judge

nmk